

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1081/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


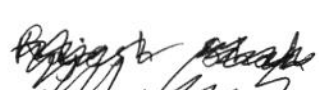
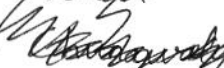



SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2017

NAME OF THE PARTIES: Mona Pharmachem
V/s.
Uttara Foods and Feeds Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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77	Vishal Bhatia	Adv for the Applicant	
		 	

ORDER

CP 1081/I&BP/NCLT/MB/MAH/2017

So far notice has not been reached to the Corporate Debtor in the mode prescribed under the Rules, the Petitioner is hereby directed to serve notice upon the Corporate Debtor in the mode prescribed in The Insolvency & Bankruptcy Code (Application to Adjudicating Authority), Rules 2016 and file proof of service of Notice before this Bench on the next date of hearing.

List this matter for hearing on 3.7.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)